

Rhushan to the Select Committee on the Customs Tariff Bill, 1974 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan and K. R. Ganesh."

The motion was adopted

PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

Appointment of Members to Joint Committee

SHRI M. RAM GOPAL REDDY: (Nizamabad) I beg to move:

"That this House do appoint Sarvashri C. Subramaniam, Vikram Mahajan and B. K. Daschowdhury to the Joint Committee on the Public Financial Institutions Laws (Amendment) Bill, 1973 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R. Ganesh and A. K. M. Ishaque."

MR. DEPUTY-SPEAKER: The question is:

"That this House do appoint Sarvashri C. Subramaniam, Vikram Mahajan and B. K. Daschowdhury to the Joint Committee on the Public Financial Institutions Laws (Amendment) Bill, 1973 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R. Ganesh and A. K. M. Ishaque."

The motion was adopted.

16.15 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

RECOMMENDATION TO RAJYA SABHA TO NOMINATE MEMBER

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Under-

takings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1975 vice Shri H. M. Trivedi ceased to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1975 vice Shri H. M. Trivedi ceased to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

SHRI B. R. SHUKLA (Bahraich): I beg to move:

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Co-operative House Building Society Ltd. New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh erstwhile President of the New Friends Co-operative House Building Society Ltd. New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly, casting aspersions on Parliament".

The motion was adopted.

16.15 hrs.

**BUSINESS ADVISORY COMMITTEE
FORTY-NINTH REPORT**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I move:

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 19th November 1974".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 19th November 1974".

The motion was adopted.

16.16 hrs.

INDIAN TELEGRAPH (AMENDMENT) BILL—contd.

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Shri Shankar

Dayal Sharma on the 18th November 1974, namely:—

"That the Bill further to amend the Indian Telegraph Act, 1885, as passed by Rajya Sabha, be taken into consideration".

Shri Chandrakar was on his legs. I thought it was a simple Bill. I never knew that it would take so long a time. —

SHRI NOORUL HUDA (Cachar): Not so simple.

MR. DEPUTY-SPEAKER: You can make it complicated, you can make it simple. If you want to discuss the entire working of the Indian Telegraph Department, it is a different matter. They only seek to legalise the levy of certain fees.

SHRI NOORUL HUDA: Illegal levy.

MR. DEPUTY-SPEAKER: They want to legalise it by levying some fee on application forms.

SHRI NOORUL HUDA: That is quite objectionable.

श्री बनूनाथ बनारकर (दुर्ग): उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूँ। जो लोग टेलीफोन के लिए दरखास्त देते हैं उन से फार्म के दस रुपये लिए जाते हैं। यह ठीक ही है। मैं इसके पक्ष में हूँ। कोई अगर कार खरीदना चाहता है तो उसको भी पैसा जमा करवाना पड़ता है। इसी तरह से मैं समझता हूँ कि जो बड़े शहर हैं, जिनकी आबादी पांच लाख से अधिक है वहाँ टेलीफोन मांगने वालों से कहा जाना चाहिए कि वे पांच सौ रुपये प्रति व्यक्ति के हिसाब से जमा कराएं। इस तरह से आपके पास करोड़ों रुपये इकट्ठा हो जाएंगे जो कि आपके काम में आ सकता है, यंत्र इत्यादि खरीदने के काम में आ सकता है, और ज्यादा टेलीफॉन की सुविधाएं प्रदान करने के काम में आ सकता है। अभी तक जोन बोर्डर टेलीफोन में यह व्यवस्था है कि लोगों को पांच हजार रुपये देना पड़ता है फिर भी उनकी बहुत बर्से तक इंतजार करने के बाद ही टेलीफोन मिलता है। कुछ बड़े बड़े व्यापारी हैं, इन्स्टीट्यूट्स हैं